

**Telecom Regulatory Authority of India**  
**NOTIFICATION**  
New Delhi, the 17 May, 2005

**F. No 14- 7/2005-FA** In exercise of the powers conferred upon it under clause (a) of sub-section 2 of section 36 read with section 8 of the Telecom Regulatory Authority of India Act, 1997, the Telecom Regulatory Authority of India hereby makes the following regulation, namely-

**Title, extent and commencement**

1. (i) This Regulation shall be called the “ TRAI Meetings for Transaction of Business (First Amendment) Regulation, 2005 ( 9 of 2005)”

(ii) This Regulation shall come into effect from the date of its publication in the Official Gazette.

2. The following entries shall substitute the existing entries relating to regulation 9 of the TRAI Meetings for Transaction of Business Regulation, 1999:

“9 (i) The quorum for transaction of business for a meeting shall be three Members.

(ii) A Member, if he/she so desires, can attend the meeting through video conferencing and this shall be considered as attendance by the Member in the said meeting for the purposes of quorum.”

3. The following entries shall added after regulation 15 (ii) of the TRAI Meetings for Transaction of Business Regulation, 1999

“(iii) All decision taken through circulation of file shall be included in the agenda of meeting scheduled immediately following the decision for confirmation.”

4 This Regulation contains an explanatory memorandum to provide clarity and transparency to matters covered under this Regulation

**Rajendra Singh**  
**Secretary**

### **Explanatory Memorandum**

Video conferencing is a method by which people at different locations can conduct meetings. This tool is enabling governments, corporate, universities and other organisations to conduct meetings more often between people based at different locations. The Authority has decided to allow members to participate through videoconference, as it would facilitate higher participation of members, especially those residing at distant places from Authority's head office. The amendment would also help chairperson to convene extra-ordinary meetings in terms of regulation 14 of the TRAI Meetings for Transaction of Business regulation, 1999 at short notices to discuss items requiring urgent decisions.

In terms of regulation 15 (i), an issue may be decided by circulation of file amongst permanent members. As a practice, all such decisions are included in the agenda of meeting scheduled immediately following the decision for confirmation. With the present amendment it shall be necessary to take confirmation of the Authority on all decisions taken on file.